

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 308
CP.CAA-48(ND)/2023

IN THE MATTER OF:

Primesoft Vincom Pvt Ltd. AND Gadaadharah Sales Pvt Ltd.

.....APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : CS Raghav Agarwal, Mr. Saral Sharma, Advocate.

For the OL : Mr. Kartikeya Asthana, Advocate.

For the RD : Ms. Jyoti Khurana, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by the Learned Counsel appearing for the Applicant, Learned Counsel appearing for the RD, Learned Counsel appearing for the OL and also perused the report of the RD and observations made therein & Response given by the Applicant to the observations. Learned Counsel appearing for the OL has submitted that there are no objections by the OL.

Learned Counsel appearing for the Applicant has submitted that the appointed date may be changed from 01.04.2022 to 01.04.2023 in case, the scheme is sanctioned.

Order **Reserved**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)